

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 26-27 of 2020

IN THE MATTER OF:

State Bank of India

...Appellant

Versus

GTL Infrastructure Ltd. & Anr.

...Respondents

Present:

For Appellant: Ms. Madhavi Diwan, Senior Advocate with Mr. Raunak Dhillon, Ananya Dhar, Mr. Parikalp Gupta and Mr. Ayush Puri, Advocates.

For Respondents: Mr. Arun Kathpalia, Senior Advocate, Mr. Krishnandu Dutta and Ms. S. Trehan, Advocates for Respondent No.1.

Mr. Raju Ramachandran, Senior Advocate with Mr. Sumesh Dhawan, Mr. Vaijayant Paliwal and Ms. Charu Bansal, Advocates for Resolution Professional.

ORDER

07.01.2020 Having heard learned Counsel for the parties and being satisfied with the grounds, the delay of 10 days in preferring the Appeal is condoned. Interlocutory Application No.66-77 of 2020 stands disposed of.

Ms. S. Trehan, Advocate along with Mr. Krishnandu Dutta, Advocate and Mr. Arun Kathpalia, Senior Advocate appears on behalf of 1st Respondent. Mr. Vaijayant Paliwal along with Mr. Raju Ramachandran, Senior Advocate appears on behalf of 2nd Respondent-‘Resolution Professional’. Learned Counsel for the Appellant will serve a copy of Appeal paper-book on each of the learned Counsel for the Respondents in course of the day. The Respondents may file reply affidavits along with Vakalatnama

within seven days. Rejoinder, if any, be filed within a week thereof.

Post this Appeal 'for admission (after notice)' on **23rd January, 2020**
at 02:00 PM.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)